

The scheme of cash transfer of food subsidy is implemented as per provisions of the Cash Transfer of Food Subsidy Rules, 2015, notified under the National Food Security Act, 2013 (NFSA). The cash transfer of food subsidy scheme is being implemented in Union Territories of Chandigarh, Puducherry and urban areas of Dadra and Nagar Haveli. Under this scheme, the admissible amount of subsidy is directly transferred into the bank account of beneficiaries. The scheme provides greater autonomy to beneficiaries to choose their consumption basket and also reduces the need for physical movement of foodgrains. It reduces leakages and facilitates better targeting while promoting financial inclusion.

As per Cash Transfer of Food Subsidy Rules, the amount of food subsidy payable to a entitled household shall be computed by multiplying entitled quantity of foodgrains with difference between 1.25 times applicable Minimum Support Price (MSP) (Derived Minimum Support Price in the case of rice) and the Central Issue Prices (*i.e.* ₹1/2/3 for coarsegrains/wheat/rice respectively) or as may be revised from time to time, by the Central Government. As and when the MSP is revised, the amount of food subsidy is revised accordingly.

Diversion of subsidised foodgrains under PDS

670. SHRI SANJAY RAUT:

SHRI HARSHVARDHAN SINGH DUNGARPUR:

DR. BANDA PRAKASH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there has been large scale leakages and diversion of subsidised foodgrains meant for the Public Distribution System (PDS);

(b) if so, the details of the diversion of subsidised foodgrains, State-wise;

(c) whether creation of the e-portal helped to track these issues more effectively and increased transparency in the system; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) to (d) Public Distribution System (PDS) is operated under the joint responsibility of the Central and the State/UT Governments, wherein the operational responsibilities within the State/UT rest with the respective State/UT Government. As and when complaints are received in this Department from individuals, organisations as well as through

media reports regarding any irregularities in the functioning of the PDS, including leakages and diversion of subsidized foodgrains thus not reaching to the intended beneficiaries, etc., they are forwarded to the concerned State/UT Government for inquiry and appropriate action at their end. Further, as part of the scheme on End-to-End Computerization of PDS Operations, all States/UTs have setup transparency portals giving details of PDS operations in public domain, including ration cards details and online facility for the beneficiaries to register their complaints/grievances. A State/UT-wise details indicating number of such complaints received during the last year 2018 are given in Statement.

Statement

Complaints on TPDS received in the department from individuals, organisations and through media reports etc during the last year 2018

Sl.No.	State/UT	2018
1.	Andhra Pradesh	6
2.	Arunachal Pradesh	1
3.	Assam	7
4.	Bihar	135
5.	Chhattisgarh	9
6.	Delhi	76
7.	Goa	-
8.	Gujarat	8
9.	Haryana	35
10.	Himachal Pradesh	1
11.	Jammu and Kashmir	5
12.	Jharkhand	33
13.	Karnataka	15
14.	Kerala	11
15.	Madhya Pradesh	24
16.	Maharashtra	34
17.	Manipur	2
18.	Meghalaya	-
19.	Mizoram	-

Sl.No.	State/UT	2018
20.	Nagaland	-
21.	Odisha	16
22.	Punjab	22
23.	Rajasthan	38
24.	Sikkim	-
25.	Tamil Nadu	27
26.	Telangana	3
27.	Tripura	-
28.	Uttarakhand	15
29.	Uttar Pradesh	369
30.	West Bengal	43
31.	Andaman and Nicobar Islands	1
32.	Chandigarh	2
33.	Dadra and Nagar Haveli	-
34.	Daman and Diu	-
35.	Lakshadweep	1
36.	Puducherry	2
TOTAL		941

**Relaxation to purchase moisture content paddy
under MSP in Andhra Pradesh**

671. SHRI T. G. VENKATESH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is aware that large amount of paddy crops has lost and become wet due to recent Titli and Phethai cyclones which devastated Andhra Pradesh, if so, the details thereof;

(b) whether the Government of Andhra Pradesh has requested the Central Government to relax the MSP norms to enable the State Government to purchase the moisture content paddy under MSP, if so, the details thereof; and

(c) whether Government has taken any decision in the matter, if so, the details thereof and if not, the reasons therefor?